

FIR No: 98/18

PS: Sadar Bazar

Under Section: 302/307/201/120-B/34 / 506 IPC

State vs Ranvir Singh @ Rang Lal

26.08.2020

Through video conferencing.

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

This is an application for grant of interim bail filed on behalf of accused/applicant.

Present: Sh. Pawan Kumar, Ld. APP for the State
Sh. Sanjay Kumar Sharma, Ld. Counsel for accused/applicant.

Reply filed by IO. Copy of same supplied to other side electronically.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

By this order the interim bail application filed by applicant / accused Ranvir Singh @ Rang Lal is disposed of.

In nutshell it is submitted that marriage ceremony of the applicant / accused is going to be held on 05.09.2020 and ring ceremony is to be held on 01.09.2020. As such, it is prayed that he be granted interim bail for a period of twenty (20) days.

On the other hand, Ld. Addl. PP for the state has opposed the bail application on the ground that there are serious allegations against the applicant/accused.

I have heard both the sides.

Having regard to nature of allegations against the present accused, stage of the trial and the reason for moving present interim bail application, this court is not inclined to grant the interim bail as prayed in the present application. But ***such accused Ranvir Singh @ Rang Lal is hereby granted custody parole for six hours parole for 01.09.2020 (i.e. date of ring ceremony) and six hours for 05.09.2020 (i.e. date of marriage) excluding traveling time to visit to attend such functions.***

A copy of this order be sent to concerned Jail Superintendent with directions to make necessary arrangements **for visit of the applicant/accused Ranvir Singh @ Rang Lal on 01.09.2020 and on 05.09.2020 for six hours parole on each said dates.**

Learned counsel for the applicant / accused is at liberty to collect the order dasti or through electronic mode.

With these observations the present application is disposed of.

NAVEEN KUMAR
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Date: 2020.08.26 14:01:44
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(Naveen Kumar Kashyap)
Link Judge /ASJ-04, Central District
Tis Hazari Courts, Delhi
26.08.2020

CR NO: 111/2020

Surinder Pal Singh vs Earth Infrastructure Ltd & ors

26.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for revisionist

The matter was lastly listed on 20.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on maintainability of revision petition. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of revisionist, therefore, matter stands adjourned for purpose fixed on 21.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/26.08.2020

SC No: 28118/16

FIR NO: 236/15

PS: Sadar Bazar

State vs Naveen Kumar @ Naveen Kasana

26.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

Accused Naveen Kumar is on bail prior to lockdown period but not present today.

The matter was lastly listed on 06.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on charge. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 23.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/26.08.2020

SC No: 27509/16

FIR NO: 54/11

PS: Kotwali

State vs Shiv Kumar & ors

26.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

All accused persons are on bail prior to lockdown period but not present today.

The matter was lastly listed on 14.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for PE. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'.. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 25.11.2020.

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**(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/26.08.2020**

SC No: 28354/16

FIR NO: 68/12

PS: Maurice Nagar

State vs Abhishek Deep

26.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

Accused Abhishek is on bail prior to lockdown period but not present today.

The matter was lastly listed on 30.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for Prosecution Evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'.. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 26.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/26.08.2020

SC No: 27547/16

FIR NO: 314/2009

PS: Sarai Rohilla

State vs Rajiv Makan & ors

26.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

All accused persons are on bail prior to lockdown period but not present today.

The matter was lastly listed on 15.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for Prosecution Evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'.. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 27.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/26.08.2020

SC No: 27908/16

FIR NO: 378/14

PS: Sadar Bazar

State vs Sachin & ors

26.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

All accused persons are on bail prior to lockdown period but not present today.

The matter was lastly listed on 22.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for Prosecution Evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'.. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 28.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/26.08.2020

SC No: 28839/16

FIR NO: 278/14

PS: Pahar Ganj

State vs Vijay Kumar Singh

26.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

Accused Vijay is on bail prior to lockdown period but not present today.

The matter was lastly listed on 12.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for Prosecution Evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'.. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 26.11.2020.

**NAVEEN KUMAR
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(Naveen Kumar Kashyap)

**Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/26.08.2020**

SC No: 158/17

FIR NO: 482/16

PS: Kotwali

State vs Ramavtar @ Ramu

26.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

Accused Ramavtar @ Ramu not produced from JC

The matter was lastly listed on 20.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for Prosecution Evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'.. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 27.10.2020.

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(Naveen Kumar Kashyap)

**Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/26.08.2020**

SC No: 625/17

FIR NO: 136/15

PS: Rajinder Nagar

State vs Rajnish Rawat

26.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

Accused Rajnish Rawat is on bail prior to lockdown period but not present today.

The matter was lastly listed on 28.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for Defence Evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'.. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 23.11.2020.

NAVEEN KUMAR
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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/26.08.2020

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Date: 2020.08.26 13:54:58 +05'30'

SC No: 28536/16

FIR NO: 525/15

PS: Kamla Market

State vs Lucky Williams

26.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

Accused Lucky Williams is on bail prior to lockdown period but not present today.

The matter was lastly listed on 20.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for furnishing of bail bond in terms of section 437 A Cr.P.C/final arguments. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 09.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/26.08.2020

CA NO: 439/19
Ravinder Kumar Jain vs Madhu Gupta

26.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Ms Pinki Aggarwal, Ld. Counsel for appellant
Sh.Ankit Rai, Ld. Counsel for respondent.

Written submissions and an application for taking on record additional submissions filed on behalf of appellant electronically. Copy of same has already been supplied to other side electronically.

Written submissions and an application under Section 5 of the limitation Act have also been filed electronically on behalf of respondent. Copy of same has already been supplied to other side electronically.

Put up for purpose fixed on 24.09.20.

**NAVEEN KUMAR
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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/26.08.2020